

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 27**  
**(IB)-1674(PB)/2019**

**IN THE MATTER OF:**

Manish Madhukar Daterao

.... Petitioner/Applicant

Vs.

Anand Divine Developers Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant  
Upadhyay, Advs. in RA-18/2024

For the Respondent :

**ORDER**

**RA-18/2024**

Ld. Counsel appeared physically on behalf of the Applicant and stated that he has to get proper instructions from the applicant as to whether mediation succeeded or failed. He is directed to submit a proper report on or before the next date of hearing.

At request, list the matter for a physical hearing **on 11.06.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**